

regard, through Centrally Sponsored Schemes of National Rural Drinking Water Programme (NRDWP). Funds are allocated to all States from the Centre as per the inter-State allocation ratio fixed for the year. The States consider specific proposals received from various districts and approve them in conformity with the Scheme Guidelines. As the proposals from the districts are not received at the Center, details of amounts targeted to be given district-wise are not maintained.

Rural water supply in Maharashtra

1160. SHRI Y.P. TRIVEDI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of amount allocated to Maharashtra, under various rural water supply schemes during last three years till date;

(b) the details of amount utilized by the State during this period and achievements made thereof;

(c) the total number of villages with assured potable water supply; and

(d) the time frame for covering remaining villages?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) and (b) The central funds allocated and utilized by Maharashtra during the last three years, along with the achievement during the period is as follows:

Year	Allocation (Rupees in lakh)	Utilization (Rupees in lakh)	Achievement (Number of habitations covered/addressed with potable water supply)
2006-07	36152.00	34870.89	6152
2007-08	40440.00	37838.33	11824
2008-09	57257.00	60396.20	22636

The allocation for 2009-10 has not been finalized pending passing of the Union Budget. However, an *ad-hoc* release of Rs.19685.00 lakh has been made to the State for the year.

(c) and (d) The Government of Maharashtra has reported that out of a total of 97218 habitations in the State, 77425 habitations have assured potable water supply. The time frame for covering the remaining villages according to the State Government is two years *i.e.* 2009-10 and 2010-11.

Roads in Himachal Pradesh

1161. SHRI RAJNITI PRASAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount allocated in the last three years for construction of roads under Pradhan Mantri Gram Swarozgar Yojana (PMGSY) to Himachal Pradesh;

(b) whether there is any complaint of construction of roads deviating from the norms of PMGSY?

(c) if so, the roads that do not conform the norms and the action envisaged against the people/agency for violation of norms; and

(d) the reasons for not adhering to the timeline for construction of roads and the punitive action taken against those responsible for this?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The amount allocated and released during the last three years under Pradhan Mantri Gram Sadak Yojana (PMGSY) to Himachal Pradesh is given below :-

(Rs. in crore)

Year	Allocation (Cess)	Releases
2006-07	82.00	139.90
2007-08	87.00	320.58
2008-09	87.00	268.90

(b) Yes, Sir.

(c) As per the records available in National Rural Roads Development Agency, upto June 2009, two complaints for use of inferior quality material and irregularities by contractor in construction of road works under Pradhan Gram Sadak Yojana in Himachal Pradesh have been received in National Rural Roads Development Agency. In one case, the matter was got investigated through a team of National Quality Monitors. As per the report of the team, no major irregularities were noticed. The second complaint has been sent to State Government for enquiry and appropriate action as per programme guidelines. Also, a court case regarding awarding of work for package No.HP-03-58, for C/o Salauni Deoth Sidh road is pending in Shimla high Court.

(d) The reason for not adhering to the timeline for construction of roads are mainly topographic constraints limited seasons, private land disputes due to small land holdings and involvement of forest land. However, where the fault is at part of contractor, Punitive actions have/are being taken against the contractors by invoking the provisions of relevant clauses of the contract agreement.

Livelihood opportunities in rural Jharkhand

1162. SHRI S.S. AHLUWALIA: Will the Minister of RURAL DEVELOPMENT be pleased to state: